O.A.No.287/03

ORDER DATED: 05.09.2006

Heard Mr. D.P.Dhalsamant, Ld. Counsel for the Applicant and Mr. B.Dash, Ld. Additional Standing Counsel for the Respondents and perused the records provided.

On 07.07.2004, this Tribunal passed orders to pay House Rent Allowance to the Applicant and the order was duly received. The matter was listed on 22.08.2006 when Ld. Additional Standing Counsel, Mr. B.Dash took time to obtain instruction stating that the matter has been placed before the Hon'ble High Court in W.P(C).No. 13603/04 for disposal. In the meanwhile, M.A. 130/06 has been filed by the Applicant praying for expeditious implementation of the order.

Ld. Additional Standing Counsel took time to obtain further instruction and the case was listed on 25.08.2006 and since the case not progressed before the Hon'ble High Court further time was taken till today.

Since on Writ Application no order has been passed hence Respondent No.4 is directed to implement the order dated 07.07.2004 within a period of two months from the date of communication of this order, which of course will be subject to result of Writ Petition filed in the Hon'ble High Court.

M.A. 130/06 is disposed of accordingly.

Free copies of this order be given to the Ld. Counsel for both the parties.

MEMBER (ADMN.)